

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00158/2019

Jabalpur, this Friday, the 01st day of March, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Prince Kumar Dwivedi,
S/o of Late Shri Santosh Kumar Dwivedi
Aged about 19 years
R/o Gram Bansa Devin Tola,
Post Govindgarh District Rewa (M.P.) 486001 **-Applicant**

(By Advocate –Shri Gopal Krishna Gautam)

V e r s u s

1. Union of India, Through the General manager,
Western Central Railway Zone Indira Market
Jabalpur District Jabalpur (M.P.) 482001
2. The Divisional Railway Manager (Personnel)
Western Central Railway Zone Indira Market
Jabalpur District Jabalpur (M.P.) 482001
3. Dy. Chief Personnel Officer (Recruitment)
Western Central Railway Jabalpur (M.P.) 482001
4. The Chief Engineer (Construction) First
Western Central Railway Jabalpur District
Jabalpur (M.P.) 482001

- **Respondents**

(By Advocate –Shri A.S. Raizada)

ORDER (Oral)

By Navin Tandon, AM:-

Through this Original Application, the applicant is seeking direction to the respondents/Railways to grant him appointment as

per Scheme of the Railways, whereby the persons, whose land has been acquired for Railway project are to be given appointment.

2. Learned counsel for the applicant submits that his land, measuring 0.190 hectares has been acquired for Reeva-Sidhi Singrauli Rail line and compensation has also been paid to him. However, he has not been extended the benefit of appointment to land oustees as per Railways scheme.

3. It is seen that the Railways vide letter dated 02.12.2016 (Annexure A/8) had intimated the applicant to apply afresh as per notification dated 14.10.2016. The applicant has submitted his application dated 11.09.2017 (Annexure A/9). The same has not been considered by the applicant. Thereafter the applicant submitted his representation dated 06.11.2018 (Annexure A/16), which is still pending for consideration.

4. The applicant further submits that this Original Application may be disposed of with a direction to the competent authority of the respondents to consider and decide his representation dated 06.11.2018 (Annexure A-16) in accordance with the Scheme of Railways to grant appointment in a time bound fashion.

5. Shri Raizada, learned Standing counsel appearing on advance copy for the respondents submits that he has no objection if this O.A. is disposed of in above terms.

6. In view of the above submissions made by the learned counsel for the parties, at this admission stage, without going into merits of the case, this Original Application is disposed of with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 06.11.2018 (Annexure A-16) within a period of 60 days from the date of receipt of a copy of this order, in accordance with the Scheme.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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